CENTRAL ELECTRICITY REGULATORY COMMISSION 6th, 7th, & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Petition No. 347/TL/2024 Dated: 4.12.2024

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14, 15 & 79(1)(e) of the Electricity Act, 2003 (the Act) has been made by **Tumkur- II REZ Power Transmission Limited**, 2nd Floor, Novus Tower, Plot No. 18, Sector-18, Gurugram-122015, Haryana for the grant of a transmission licence in order to implement the inter-State transmission system, namely "Transmission Scheme for Integration of Tumkur – II REZ in Karnataka" on a Build, Own, Operate, and Transfer Basis" (hereinafter referred to as "the Project") consisting of the following elements:

SI. No	Name of the Transmission Element	Scheduled COD
1.	Establishment of 400/220 kV 4x500 MVA Pooling	
	Station near Tumkur, Karnataka	24 months from
2.	Tumkur-II- Tumkur (Pavagada) line 400 kV (Quad	SPV transfer
	ACSR moose) D/c line	(3.9.2026)
3.	2x125 MVAr 420 kV bus reactors at Tumkur-II PS	

- 2. The Central Transmission Utility of India Limited vide its letter dated 18.10.2024 has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.
- 3. Based on the material available on the record, the Commission vide order dated 3.12.2024 in Petition No. 347/TL/2024, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.
- 4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to **Tumkur- II REZ Power Transmission Limited** before the Commission can be accessed at the www.grtptl.com or inspected by any person in the Commission's office by following the laid down procedure.
- 5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by **13.12.2024** at the above noted address. The suggestions or objections received after the specified date shall not be considered.

6.	The application shall be taken up for the further hearing by the Commission or		
16.12.	2024. Any person who files suggestions or objections may in his/her discretion		
attend the hearing, for which no TA/DA shall be paid by the Commission.			

Sd/-(Harpreet Singh Pruthi) Secretary